

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.24993/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in CRLA No. 3272/2011 20-12-2024 in CRLA No. 3873/2011 passed by the High Court of Judicature at Allahabad]

HARISHCHANDRA YADAV

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 121788/2025 - CONDONATION OF DELAY IN FILING

IA No. 121786/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 121787/2025 - EXEMPTION FROM FILING O.T.

Date : 13-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Ms. Sweta Rani, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice on the special leave petition as well as on the prayer for interim relief.
3. To be tagged with Special Leave Petition (Criminal) Nos.1475-1478/2025.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)